नहीं हैं । सभी चाहते हैं कि हड़ताली शिक्षक हड़ताल वापस लें, इस हेतु विभिन्न व्यक्तियों, सांसदों द्वारा भी हड़ताली शिक्षकों का काम पर आने को अपील की गई है और उस का परिणाम भी अब तक प्राय. नगण्य है । ऐसी दशा में समय से पूर्व योग्य कदम उठाना आवश्यक है जिस से कि लाखों विद्यार्थियों के भविष्य पर बुरा असर न पड़े । मुझे विश्वास है कि माननीय शिक्षा मंत्री जी शीघ्र ही उचित कदम उठायेंगे ।

(v) REPORTED NON-PAYMENT OF SALARY TO THE STAFF BY MESSRS. ARMSTRONG SMITH LTD., CALCUTTA

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, the Chairman of the Board of Directors and Branch Incharge of Calcutta Office of Armstrong Smith Ltd., a subsidiary holding company of Belapur Sugar and Allied Industries with its head office at 12/14, Veer Nariman Road, Bombay, has stopped payment of salaries to the staff at their Calcutta office for several months. It has therefore, become very difficult for the employees to maintain their very existence in these hard days. The families of these employees and workers are practically on the verge of starvation. Mismanagement and malpractices prevalent in the administration are responsible for this critical situation. The conspiracy started from last December against the employees although the employees are ready to cooperate with the management and are ready to work hard for the smooth functioning of the Company. The Managing Director of this Company assured in last January that the Company would take appropriate steps for the smooth running of the Company and also to release the salaries of the employees, but so far nothing has been done. On the contrary, it is feared that the Company might be closed and the workers thrown on the streets to starve along with their family members.

I would, therefore, request the Minister to intervene effectively in the matter and make a statement on the floor of the House to allay the fears lurking in the minds of the workers and save them from further starvation.

(vi) REPORTED ATTACK BY CERTAIN ARMED PEOPLE ON NEO-BUDDHISTS IN A VILLAGE IN AURANGABAD DISTRICT OF MAHARASHTRA

श्री केशवराव धोंडगे (नांदेड) सदर साहब, मै रूल 377 के द्वारा लोक-महत्व का अत्यन्त महत्वपूर्ण प्रश्न आप की अनुमति से यहा पर इन्साफ के लिए उठा रहा हूं ।

महाराष्ट्र के मराठवाडा विभाग मे औरंगाबाद जिले के अंबल ताल्लुके में ढाकेफल गांव में तारीख 6-4-79 को नवबौद्ध समाज पर हथियारबद लोगो ने लाठी-काठो शस्त्रों से खुलेआम हमला करके दो नव-बौद्ध लोगों को मार डाला है और कई लोग घायल हुए है । यह भीषण हमला होने से दलित और बौद्ध समाज में घबडाहट फैल गई है । नव-बौद्ध समाज को सरंक्षण देने में शासन असमर्थ रहा है । परिस्थिति विस्फोटक है । नव-बौद्ध समाज में असंतोष फैला हुआ है । मैं माननीय गृह मंत्री जी से गुजारिश करूंगा कि वे नव-बौद्ध दलित समाज को संरक्षण देने मे फौरन कार्यवाही करके इन्साफ दे ।

जय क्रान्ति ।

(vii) REPORTED REFUSAL BY MADHYA PRADESH GOVERNMENT TO ACCEPT A C.B.I. ENQUIRY INTO ALLEGED COLLECTION OF FUNDS FROM INDUSTRIALISTS IN MADHYA PRADESH AS SUGGESTED BY MINISTER OF TOURISM AND CIVIL AVIATION

श्री ब्रजभूषण तिवारी (खलीलाबाद): माननीय उपाध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत निम्नलिखित लोकमहत्व के विषय पर अपना बयान पढ़ता हूं :

तारीख 7 अप्रैल, 1979 दिन शनिवार को स्टेट्समैन,नई दिल्ली में प्रकाशित एक